

## Provincial Industrial Development Corporation (West Pakistan Amendment) Ordinance, 1964

# 14 of 1964

## [08 September 1964]

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An Ordinance to amend the Provincial Industrial Development Corporation (West Pakistan) Ordinance, 1962 Preamble.-WHEREAS, it is expedient to amend the ProvincialIndustrial Development Corporation (West Pakistan) Ordinance, 1962, in the manner hereinafter appearing; AND WHEREAS the Provincial Assembly of West Pakistan is not in session and the Governor of West Pakistan is satisfied that circumstances exist which render immediate legislation necessary; Now, THEREFORE, in exercise of the powers conferred on him by clause (1) of Article 79 of the Constitution, the Governor of West Pakistan is pleased to make and promulgate the following Ordinance:-

### 1. Short Title And Commencement :-

(1) This Ordinance may be called the Provincial Industrial Development Corporation (West Pakistan Amendment) Ordinance, 1964.

(2) It shall come into force at once.

# 2. Amendment Of Section 2, Central Ordinance, Xxxviii Of 1962 :-

In the Provincial Industrial Development Corporation (West

Pakistan) Ordinance, 1962 (Ordinance XXXVIII of 1962), for clause (I) of section 2, the following shall be substituted, namely:---

"(I) small Industry means an industry engaged in the handicrafts or manufacture of consumer or producer goods wherein-

(a) motive power is not used; or

(b) motive power is used, but the value of the land, buildings and machinery whereof does not exceed two lacs of rupees".